

However, the Railway Minister has instructed the Railway authorities to suspend all services on this line till fair weather comes back. There is no sense in taking any risk.

Normally speaking, according to Meteorological Department if heavy showers are forecast, precautionary measures are taken and services are suspended. Here, I understand that there was some warning of intermittent heavy showers at some places in the region but as this particular reach is not vulnerable and no breaches took place in the living human memory, Railway authorities thought it safe to run the train. Now it is for the Commissioner for Railway Safety to go into the details whether this culvert was in an unsafe condition and the Railways did not take enough precaution to repair it in advance. In that event, action will be taken for negligence and nobody will be spared.

Immediately after getting the news of the accident, the Railway Minister had sent the Member Traffic, Railway Board, along with the Director, Civil Engineering, Railway Board to the site while after taking this step, the Railway Minister himself proceeded to the spot along with the Chairman, Railway Board and the Member, Engineering, Railway Board to see things for himself.

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13 30 hrs.

#### CONSTITUTION (FIFTIETH AMENDMENT) BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR SPEAKER : Prof. Ajit Kumar Mehta, Shri Satyasadhan Chakraborty, Shri Jagpal Singh Kashyap, Shri Sudhir Kumar Giri, Shri Somnath Chatterjee, Shri Sunil Maitra, Prof. Madhu Dandavate and Shri Chitta Basu are not here. So, no one to oppose the introduction of the Bill.

The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

SHRI P.V. NARASIMHA RAO : Sir, I introduce the Bill.

#### CONSTITUTION (FIFTY-FIRST AMENDMENT) BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : No body to oppose the introduction of the Bill.

Shri Jaipal Singh Kashyap is absent.

The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

SHRI P.V. NARASIMHA RAO : Sir, I introduce the Bill.

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13.31 hrs.

#### MATTERS UNDER RULE 377

MR. SPEAKER : Let us now take up Matters under Rule 377. Shri Digamber Singh not present. Shri Jitendra Prasada-Not present Shrimati Madhuri Singh-Not present Now, Prof. P.J. Kurien.

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